

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.405**

**IA/3043/ND/2024, IA/2965/ND/2024 IN IB/3/ND/2020**

**IN THE MATTER OF:**

IDBI Bank Ltd	...	Applicant
Versus		
Amzen Transportation Industries Pvt Ltd	...	Respondent

**Under Section 7of (IBC)**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Pankaj Agarwal, Adv. Shashwat Srivastava in  
IA/2965/ND/2024  
Adv. Utsav Mukherjee, Adv. Saksham Ahuja, Adv.  
Vikalp Wange, Adv. Mayukh Roy

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-2965/2024:-**

Learned Counsel for the Applicant in IA/2965/2024 submitted that he has instructions to withdraw the present application and seeks permission to withdraw the application.

In view of the submissions made by the counsel for the Applicant, the present Application i.e. IA/2965/2024 stands **dismissed as withdrawn.**

**IA/3043/2024**

This application has been filed for early hearing of IA/845/2024. Learned Counsel for the Applicant, Learned Counsel for the RP are present through VC.

Heard the arguments advanced by Ld. Counsel for the Applicant as well as RP in IA/845/2024. Learned Counsel for the Applicant seeks some time to

serve notice/copy of the Application on the CoC. List this application i.e. IA/845/2024 on **10.07.2024**.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**